

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 54115/2023

(Arising out of impugned final judgment and order dated 01-03-2023 in CRLA No. 228/2018 passed by the High Court Of Judicature At Allahabad)

RISHI TALWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.1011/2024-CONDONATION OF DELAY IN FILING and IA No.1014/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.1012/2024-EXEMPTION FROM FILING O.T. and IA No.1017/2024-CLARIFICATION/DIRECTION and IA No.1021/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Pankaj Tiwari, Adv.
Mr. Aasf Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Applications for exemption from certified copy of the impugned judgment, exemption from filing O.T. and permission to file additional documents are allowed.

Issue notice returnable on 09.01.2024.

Learned counsel for the petitioner is permitted to serve

notice on the learned Standing Counsel for the State.

(KAVITA PAHUJA)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)